

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 25th August, 1994)

THE APPROPRIATION (NO.3) BILL, 1994

( BILL NO. 20 )

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Government of National Capital Territory of Delhi for the services of the financial year 1994-95

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 45th year of the Republic of India as follows:-

SHORT TITLE

1. This Act may be called the Appropriation (No.3) Act, 1994.

ISSUE OF  
Rs. 1,00,000/-

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (3) of the schedule, amounting in the aggregate to the sum of Rupees One Lakh towards defraying the several charges which will come in the course of payment during the financial year 1994-95 in respect of the services specified in column (2) of the Schedule.

APPROPRIATION

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

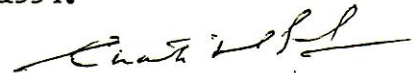
THE SCHEDULE

See Section 2 and 3

( Rs. in thousands)

| SUMS NOT EXCEEDING |                                   |                                   |                              |       |
|--------------------|-----------------------------------|-----------------------------------|------------------------------|-------|
| DEMAND No.         | SERVICES AND PURPOSES             | Voted by the Legislative Assembly | Charged on Consolidated Fund | Total |
| (1)                | (2)                               | (3)                               | (4)                          | (5)   |
| 3                  | Administration of Justice Revenue | 100                               | ..                           | 100   |
| TOTAL              |                                   | 100                               | ..                           | 100   |

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 25th August, 1994.



(CHARTI LAL GOEL)

Speaker, Legislative Assembly of the National Capital Territory of Delhi

I hereby certify that the Bill is a Money Bill for the purpose of Section 24 of the Government of National Capital Territory of Delhi Act, 1991.



(CHARTI LAL GOEL)

Speaker, Legislative Assembly of the National Capital Territory of Delhi

Delhi

Dated the 30 August, 1994

I assent to the Bill.



(P. K. DAVE )

LT. GOVERNOR OF

NATIONAL CAPITAL TERRITORY OF DELHI

Delhi

Dated the 30.09. 1994